

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-40(PB)/2017**

**IN THE MATTER OF:**

Vedika Nut Crafts Pvt. Ltd.

.... Applicant/petitioner

**Under Section 10 of IBC**

**Order delivered on 05.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS**

For the petitioner: Mr. Shashi Kant Nemani, Liquidator,  
Ms. Priyanka Swami, Akhil Tomer,  
Mr. Sanjeev Kumar, Advs., Anuj Ashok, CS  
For the Respondent(s): Mr. Sachin Nagendra, Adv.

**ORDER**

Learned counsel for the petitioner states that a copy of the reply has been handed over to her in the court today. The suspended directors may file their reply two days before the next date of hearing with a copy in advance to the counsel opposite. It shall be treated as last opportunity.

List for arguments on 12.09.2018.

Sdl—  
**(M.M.KUMAR)**  
**PRESIDENT**

Sdl—  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**